

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.22/KB/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st November 2017, 10.30 A.M

Name of the Company	Mohta Credit and Investment Fund Ltd.		
Under Section	14 (1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ARVIND RAJPAI
PRACTISING COMPANY SECRETARIES

Ax Bappa
21/11/2017

ORDER

Ld. Pr. CS for the petitioner is present.

Petitioner has filed affidavit of service from which it is found that notice on the Central Government has been served on 09/11/2017. Till date no reply has been filed. Reply may be filed within 30 days from today with a copy in advance to the petitioner.

Ld. Pr. CS for the petitioner has informed that The Reserve Bank of India (RBI) has issued No Objection Certificate (NOC). Petitioner is directed to file

supplementary affidavit annexing the NOC received from
The RBI.

List on 15/12/2017.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)